

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 463/MP/2014
along with I.A. Nos.39 of 2019 and 40 of 2019**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of ₹0.439/kWh for the balance period of Power Purchase Agreement.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

Date of hearing : **8.4.2021**

Coram : Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Sajan Poovayya, Senior Advocate, GVPGL
Shri Pratibhanu Singh Kharola, Advocate, GVPGL
Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Saransh Shaw, Advocate, GVPGL
Ms. Srishti Rai, Advocate, GVPGL
Shri Ashwani Kumar Maini, GVPGL
Shri Sandeep Rajpurohit, GVPGL
Shri Anand K. Ganesan, Advocate, Telangana Discoms
Ms. Swapna Seshadri, Advocate, Telangana Discoms
Shri Damodara Solanki, Advocate, Telangana Discoms
Shri Sidhant Kumar, Advocate, AP discoms

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the Commission adjourned the hearing.

2. The Petition along with IAs shall be listed in due course, for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

